

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103

IB-393/ND/2021
New IA/3013/2024

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

.....Applicant

Vs.

Uday Estates Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 07.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Maneesh Kumar, Adv.

For the Respondent :

ORDER

New IA/3013/2024:-

This is an application filed by the SRA under Section 60(5) of the IBC, 2016 alleging non compliance of violation of the resolution plan by the Respondent bank. Heard the submission made by Ld. Counsel on behalf of the Applicant. Issue notice to the Respondent for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List this application on **30.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)